

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3898**  
**TO BE ANSWERED ON WEDNESDAY, THE 09.08.2017**

**Age of Superannuation of Judges**

3898. SHRI :RAJESH KUMAR DIWAKER

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government mulls over increasing the age of superannuation for the Judges of High Courts and the Supreme Court and if so, the details thereof;
- (b) whether the Government plans to decrease the age-limit to 42 years from the present age-limit of 45 years for appointing Judges in High Courts and if so, the reasons therefor; and
- (c) whether the Government plans to increase the number of Judges in High Courts and the Supreme Court and if so, the details thereof?

**ANSWER**

**Minister of State for Law and Justice and Electronics and Information Technology.**  
**(SHRI P.P. CHAUDHARY)**

(a) & (b): No, Madam.

(c) : After receiving approval from the State Governments and the High Courts and with the approval of the Chief Justice of India, the Judge strength of the High Courts has been increased from 906 in 01.06.2014 to 1079 as on date.

Further, the Supreme Court in its Order dated 20.3.2017 in W.P.(C) Nos, 295 and 624 of 2016 has stated that there are a number of unfilled posts of Judges at various levels and therefore the need for increasing the number of posts of Judges will arise only after filling up of the existing vacancies.

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